

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'F': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.2127/Del/2018
Assessment Year : 2015-16**

**M/s Ramesh Chand HUF,
39/16, Shivaji Road,
Meerut (U.P.)
PAN : AAGHR6820R
(Appellant)**

**Vs. ITO,
Ward-2(2),
Bhaisali, Ground,
Meerut (U.P.)
(Respondent)**

Appellant by : None
Respondent by : Shri. M. Baranwal, Sr. DR

Date of hearing : **23.12.2020**
Date of pronouncement : **23.12.2020**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A), Meerut, dated 13.02.2018.

2. None appeared on behalf of the assessee during the course of Virtual Hearing before us. The assessee, vide its letter dated 21.12.2020, received through email, has requested for withdrawal of the appeal filed by him and

stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 23rd December, 2020.

Sd/-

**(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER**

Shekhar

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

By Order

Assistant Registrar,
ITAT, Delhi